

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 321

IA-1256/2024, IA-1060/204, IA-6564/2023, IA-791/2024, IA-889/2024, IA-2253/2023, IA-2517/2023

In
IB-440(ND)/2021

IN THE MATTER OF:

Mr. Anil Kaushal & Ors.

.... Petitioner/Applicant

Vs.

M/s. Logix Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Ms. Dharitry Phookan, Ms. Lanutula Karanur, Ms. Khushboo Kumari, Mr. Shyam Arora Advs.
For Respondent : Mr. Apoorv Khator, Mr. Rudreshwar Singh, Mr. Gautam Singh, Ms. Varsha Banerjee Adv.
For the RP : Mr. Vishal Hirawat, Mr. Abhishek Devgan Advs.

ORDER

IA-6564/2023

We have heard the submissions made by Ld. Counsel, appearing for Applicant.

Issue notice to the Resolution Professional.

Ld. Counsel appearing for the Resolution Professional accepts notice and seeks time to file reply.

The service of notice is dispensed-with.

The Applicant is directed to serve a copy of the IA on the Ld. Counsel appearing for Resolution Professional.

The Resolution Professional is directed to file reply affidavit within 10 days thereafter.

List the matter **on 05.06.2024.**

IA-1256/2024, IA-1060/2024, IA-791/2024, IA-889/2024, IA-2253/2023, IA-2517/2023

With the consent of all the parties, the matter is adjourned **to 05.06.2024.**

The parties are directed to complete the pleadings before the next date of hearing.

-Sd-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**